

I/S

18/2/08

Mr. Vinod Choudhary Adw., ^{for} ~~dependent~~

Learned Counsel to
applicant requests (s) one week
time to remove the defect(s) in
the OA. One week time as prayed
(s) is granted.

Put up for further
directions on 10th March, 2008.

Bhandari
R. R. BHANDARI
Adm. Member

OA Def. 520/2007 - Date of Order : 26.3.2008.
None present for the applicant.

Despite repeated opportunities granted by the Registrar, the applicant has not removed the defects. None is present on behalf of applicant even today. It appears that applicant is not interested in pursuing the remedy.

Let the case be consigned to record room. It is clarified that it will be open for the learned counsel for applicant ~~to move appropriate application, in~~ ^{within 3 days from the date of listing of such OA} case defects are removed for restoration of the present defected matter or to file fresh OA for same cause ^{of action}

In view of above, OA (D. 520/2007) stands disposed of:

Bhandari

(R.R.Bhandari)
Member (A)

M.L.Chauhan
(M.L.Chauhan)
Member (J)

Part II and III destroyed
in my presence on 01/12/14
under the supervision of
Section Officer ^{1st P.D.}
order dated 09/8/2014

Section Officer (Records)

English translation
of documents
found not fit
to be considered
by court
7/3/08

16/03/2008

Mr. Vinod Choudhary Adw.
Counsel - ~~for dependent~~

S.B. not informed.

Put up on 26/3/2008

Other defect ^{new} registered
English translation
of documents
found not fit
to be considered
by court
26/3/08

Received
6/4/08
2/4/08